

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**M.A. No. 05 of 2021 (SZ) in
ORIGINAL APPLICATION No. 90 OF 2013 (SZ)**

IN THE MATTER OF:

Asian Paints Ltd.,
Patancheru District,
Telangana

....

Applicant

Versus

State of Telangana,
rep. by its Prl. Secretary,
EFS&T Dept., Hyderabad & Ors.

....

Respondent(s)

**REPLY OF THE TELANGANA STATE POLLUTION CONTROL BOARD
(RESPONDENT No. 2)**

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Place: Hyderabad

Date: 05-10-2021.

- 1 -

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

M.A.No: 5 of 2021

In

O.A.No:90 of 2013

ASIAN PAINTS LTD

.....Applicant/67th Respondent

-Vs-

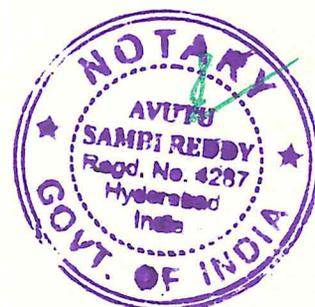
STATE OF TELANGANA & OTHERS

.....Respondents/Respondents

REPLY FILED BY THE SECOND RESPONDENT

The Second Respondent states as follows:

- 1) The Second Respondent denies all the averments and allegations contained the M.A.No:5 of 2021 filed by M/s.Asian Paints Ltd. except those specifically admitted herein.
- 2) It is respectfully submitted that the instant application is devoid of merits and not maintainable in law.
- 3) The final orders were passed by this Hon'ble Tribunal in O.A.No:90 of 2013 on 24/10/2017 and has become final. No appeal was filed in terms of the provisions of the National Green Tribunal Act as against the said final judgment by any of the parties. However, there are a few writ petitions that have been filed and pending before the Hon'ble High Court of Telangana challenging the demands issued by this respondent Board for collection of the corpus fund. The Hon'ble High Court has already dismissed one writ petition holding that such writ petition is not maintainable.

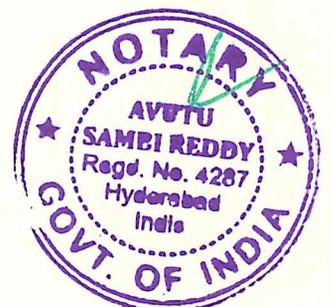
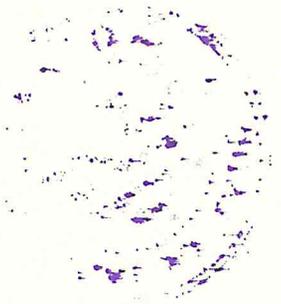


- 4) It is submitted that in the guise of the present application, what the applicant effectively wants is a Review of the final judgment of this Hon'ble Tribunal in O.A.No:90 of 2013 even without adding the party at whose instance the said proceedings came to be initiated and such a petition is barred by time and also for non-joinder of the proper and necessary parties.
- 5) This applicant who was a party to the said judgment and had accepted the same is bound by the same and cannot seek to de-rail the impact of that judgment by way of filing of this miscellaneous application which will have great repercussions and the effect of opening up the litigation against, which itself had been pending for about three decades and came to be given a quietus by the final judgment of this Hon'ble Tribunal.
- 6) The second respondent respectfully submits that it was after numerous hearings running for days together and after elaborate consideration of all the aspects in the matter this Hon'ble Tribunal had delivered the final judgment in the matter covering numerous industries and aimed at the revamping and restoration of the entire Patancheru area comprised in the Manjeera river basin polluted by various industries amongst whom the majority were bulk drug manufacturing units. All the units had contributed to the pollution by letting out the untreated effluents into water bodies and open areas and it was after the filing of the above O.A.No:90 of 2013 (originally before the Hon'ble Supreme Court in W.P.No:1056 of 1990) and due to the interim directions issued by the Hon'ble Supreme Court of India from time to time that various measures came to be put in place for the checking, control and prevention of pollution.



One major step was the setting up of the Common Effluent Treatment Plant (CETP) namely the Patancheru Enviro Tech Ltd. (PETL) which became functional in the year 1994 which in due course of time was also found to be contributing to the pollution and it took a long time for the standards to be met after various rigorous measures that have been imposed.

- 7) This Hon'ble Tribunal has given directions in the final judgment in O.A.No:90 of 2013 to remediate the entire area that has been affected by the pollution and towards the same, the industries have been directed to contribute 0.5% of their annual turnover towards the Corpus fund and those industries who desire to go for expansion of their production capacities have been directed to contribute 1% of their turnover in the previous year towards the said Corpus fund. This Hon'ble Tribunal had directed that the fund be called as "Patancheru-Bollaram Environment Relief Fund" and taking advantage of the same, some units who have contributed to the pollution throughout but located outside the Patancheru industrial area, but in the Manjira river basin, have kicked up a dispute as if they are not covered by the said directions of this Hon'ble Tribunal and while some Writ petitions are pending, one substantial writ petition has been dismissed as not maintainable by the Hon'ble High Court of Telangana. Similarly, the present applicant has approached this Hon'ble Tribunal by making totally untenable averments and allegations to exempt them from making contributions to the Corpus fund constituted for the remediation of the entire area that now stands affected due to the pollution that was caused from the industrial units.



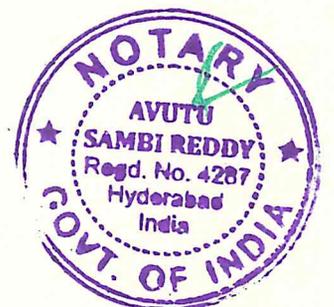
- 8) It is respectfully submitted that as regards the averments in para 4 are concerned, that the applicant M/s. Asian Paints Ltd (Formerly M/s. Asian Paints (India) Ltd.,) is located at Plot No.50 –55, IDA, Phase – II, Patancheru, Sangareddy District. Earlier, the industry obtained No Objection Certificate from the erstwhile Andhra Pradesh Pollution Control Board (APPCB) vide order dt.28.01.1983 to set up a unit at IDA, Patancheru for the manufacturing of Paints/Enamels, Acrylic Emulsion, etc. Copy of the same is attached as **Annexure-I**. Subsequently, the industry also obtained 2nd No Objection Certificate from the erstwhile Andhra Pradesh Pollution Control Board (APPCB) vide order dt.17.07.1985. Copy of the same is attached as **Annexure-II**.
- 9) Thereafter, the industry obtained Consent for Operation (CFO) orders of the Board from time to time, the latest having been issued on 28.05.2016 with a validity period up to 30.06.2021 for manufacturing of Paints- 80,000 MT/Annum and Intermediates (Resins & Emulsions) -20,000 MT/Annum. Copy of the same is attached as **Annexure-III**
- 10) The averments in para 4 & 5 are denied as being incorrect. It may not be correct to suggest as if specific permission was sought for and granted for the setting up of Effluent Treatment Plant by the APPCB. Conditions were imposed that the applicant's unit must submit proposal for treatment of effluents and that after such treatment the effluents ought to conform to standards. While the unit itself was set up in the year 1983-1985, the first ever report about the functioning of the ETP is to be found only in the year 1997 of the CPCB wherein it is recorded that secondary treatment facilities were provided by the applicant.



The fact remains that the applicant unit became a member of the PETL ever since the inception of the PETL and has been sending the effluents generated in its unit for treatment to PETL. The same would not have been the case if the applicant had a fully compliant effluent treatment plant as being sought to be projected now before this Hon'ble Tribunal. The applicant is seeking to take advantage of the long passage of time to state about the existence or otherwise of certain facts, which is completely difficult to reckon or verify at this point of time. The fact remains that the applicant has been a contributory to the PETL of the effluents for treatment upto 2004 and the applicant unit has been categorized as Category "B" industry by the APPCB in the year 1987 and remains a Red Category industry.

11) It is respectfully submitted that earlier, PETL was discharging partially treated effluents into adjacent Isukavagu, which joins Nakkavagu. This has resulted in pollution of 20 villages in Nakkavagu basin. The applicant industry was a member of the Common Effluent Treatment Plant (CETP) by name M/s. Patancheru Enviro Tech Ltd., (PETL) and sent the pre-treated effluents to the CETP during the years 1994 to 2004.

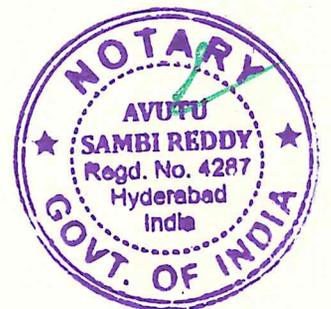
12) The averments in paras 6 to 8 are matters of record and as such not traversed. The averments in para 9, 10 & 11 are indicative of the fact that the Effluent treatment plant within its own unit has become functional only by year 1997 and till then that there has been no effective effluent treatment within its premises by the applicant industrial unit.



- 13) With respect to the averment in para 12, it is submitted that the Report of the CPCB has been placed on record by the applicant and the applicant has neither narrated the steps taken by it to have the analysis done by institutions like NEERI for the presence of heavy metals as directed by CPCB nor placed any documents to show that such analysis has in fact been done.
- 14) With regard to the averments in para 13 & 14 are concerned, it is respectfully submitted that admittedly the expansion took place on and after the year 2004 and there have been upgradations in the Effluent Treatment plant upto 2013 which is also indicative of the pollution potential of the effluents generated by the applicant's industrial unit during that period. In the light of the candid admission on the part of the applicant that at least upto 2013 that upgradations were required in the treatment plant and that substantial investments have gone into the control and checking of pollution till the year 2018 speaks volumes of the liability of the applicant unit to remediate the area which has been affected by the pollution and in the light of the said facts narrated and admitted by the applicant, the present application deserves to be dismissed as baseless and as one without any substance. The directions of this Hon'ble Tribunal are mainly to address the remediation of the entire affected area with respect to the past pollution caused by the industries and that the industries have achieved standards recently cannot be the criteria for deciding their liability to contribute to the Corpus fund as per the directions of this Hon'ble Tribunal.

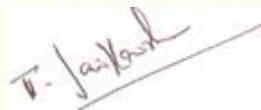


- 15) The averments in para 15 to 18 are matters of record and the averments in para 19 & 20 are the narration of the facts post the judgment of this Hon'ble Tribunal dated 24/10/2017 in O.A.No:90 of 2013.
- 16) The averments in para 21 to 24 are denied as the contents thereof are not in accordance with the directions of this Hon'ble Tribunal and rather contrary to the same. The applicant who is bound by the directions of this Hon'ble Tribunal and who made no exception to such directions till now, began unnecessarily kicking a dispute over the same trying to avoid and evade its liability to pay for the pollution caused by it and refusing to contribute to the remediation measures in a totally illegal manner in violation of the directions of this Hon'ble Tribunal. It may be noticed that during the hearing of the main applications in O.A.No:90 of 2013 and connected applications, that the applicant took no efforts to put forth a case that it should be relieved/discharged from the proceedings on the premise that it is not a contributory to pollution. But after the demands were raised, in accordance with the directions of this Hon'ble Tribunal, the applicant has rushed to this Hon'ble Tribunal after sending such meritless representations without any justification whatsoever only with the intention of prolonging and delaying the payments due to be made to the Corpus fund. It is unfortunate that a giant of an industry like the applicant, instead of volunteering and coming forward and showing the way to other units in the matter of remedying the situation caused by the industrial pollution, is resorting to such tactics of prolonging the litigation.



- 17) The averments in para 26 & 27 are denied as being incorrect and totally misleading. The applicant, for a moment, has to necessarily understand and abide by the directions of this respondent Board, in as much the Board is endeavoring to implement the directions of this Hon'ble Tribunal and that the same are not the independent decisions/directions of this respondent Board. The present alleged achievements of the applicant in terms of management and control of pollution are not the relevant criteria at all for consideration in the wake of the directions of the directions of this Hon'ble Tribunal dated 24/10/2017 in the batch of cases for remedying the affected area due to the pollution caused by all the industries during the 1980s and 1990s primarily and continued thereafter.
- 18) This respondent respectfully submits that the miscellaneous application is wholly misconceived and not at all maintainable and deserves to be dismissed and it is prayed that this Hon'ble Tribunal may be pleased to issue directions to the applicant, a pollution potential industrial unit, located in the Patancheru Industrial Area to forthwith comply with the directions of this Hon'ble Tribunal dated 24/10/2017 in O.A.No:90 of 2013 and batch cases and thus render justice.

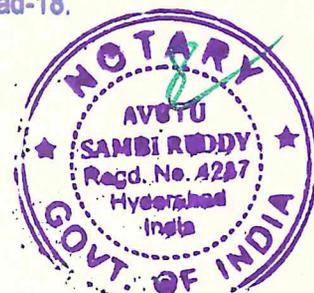
Dated at Hyderabad on this the 5th day of October, 2021



Counsel for 2nd Respondent


2nd Respondent

MEMBER SECRETARY
T.S. Pollution Control Board
Paryavaran Bhavan, A-3, I.E.,
Sanathnagar, Hyderabad-18.

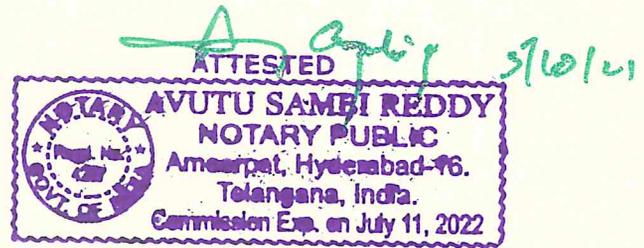
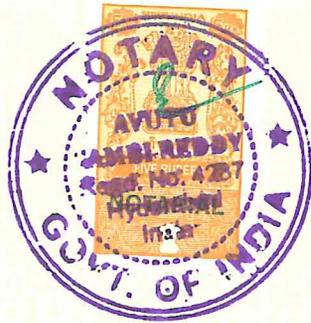


VERIFICATION

I, Neetu Kumari Prasad, Member Secretary of the Telangana State Pollution Control Board, the 2nd respondent herein do hereby verify that what all are stated above are true and correct to the best of my knowledge as per the records available in the office.

Verified at Hyderabad on this the 5th day of October, 2021


 5.10.2021.
 2nd Respondent
MEMBER SECRETARY
 T.S. Pollution Control Board
 Paryavaran Bhavan, A-3, I.E.,
 Sanathnagar, Hyderabad-18.



MEMBER SECRETARY
T S Pollution Control Board
Paryavaran Bhavan, A-3, I.E.
Sanathnagar, Hyderabad-18.

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Annexure 2

A.P. STATE BOARD FOR PREVENTION & CONTROL OF WATER POLLUTION.

P. PRAMAYYA NAIDU,
B.E., M.S.E. (PH) MAE,
MEMBER SECRETARY.

Phone: 74 0 3 4
C-6-115/124,
Kavadiguda Main Road,
Secunderabad-500003, A.P.

Lr. No. 190/FCB/83-2481

Dated: 15-2-1983.

To

M/s. Asian Paints (India) Limited,
Karnal, 5th floor,
Narayan Point,
P. B. No. 1946,
Bombay - 400 021.



Sr.

Subj: No Objection Certificate of the Board -
Issued - Regarding.

Ref: Your Lr. No. ESP/P-16, dated 28-1-1983.

With reference to your letter cited, I am to inform that the A.P. State Board for Prevention & Control of Water Pollution has no objection to set up the above unit at Industrial Development Area, Patancheru, Phase II, Medak District for the manufacture of Paints/Enamels (50 tons/day), Acrylic Emulsion (3 tons/day) and Synthetic Resin (9 to 10 tons/day) subject to the following conditions.

1. The industry shall submit the detailed proposals on effluent treatment within two months from the date of issue of this letter.
2. The industry shall construct and commission the effluent treatment works before the factory goes into production.
3. The treated effluents shall conform to the following standards.

pH	-	5.5 - 9.0
B.O.D.	-	30 mg/l.
C.O.D.	-	250 mg/l.
Total Suspended Solids	-	100 mg/l.
Oil and Grease	-	10 mg/l.
4. The quantity of waste water shall not exceed 148 M³/day.
5. The treated effluents shall be discharged in to Nullab.



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- 7. The industry shall carry out necessary measures to control air pollution as and when found necessary.
- 8. The applicant shall obtain a second No. Objection Certificate of the Board before the factory goes into production.
- 9. Trees shall be planted and maintained in the vacant spaces of the premises.
- 10. Regular consent of the Board shall be obtained as required under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 before the factory goes into production.

Yours faithfully
 Sd/-
 MEMBER SECRETARY

*nmk/-16283.

Copy to the Assistant Engineer, Regional Office, Hyderabad for information and in necessary action.

P. Rau
 MEMBER SECRETARY.

*Kind W 13/11/83 ...
 Copy forwarded to the ...*

*13/12/83
 and return
 18/2*

CK

18/2

10/18/2



Annexure - 3

*Wd/ 27/7/85
CHL/Sgt/NO/dlc
26/11/77*

85

Grams KALUSHYA NIVARANA

000029

Phone Off : 74034



ANDHRA PRADESH POLLUTION CONTROL BOARD

6-6-115/124, Kavadiguda, Secunderabad - 500 003.

Lr.No. 190/PCB/83- 1166

Date... 17-7-1985.

To
M/s. Asian Paints (India) Ltd.,
Plot.No. 50-55,
Phase-II, I.D.A.,
Patancheru,
Medak District.

Sir,

Sub:- 2nd No Objection Certificate of the Board - Issued - Regarding.

Ref:- Your Lr.No.Esf/PAT/10.7/5.06. dt.6.5.85.

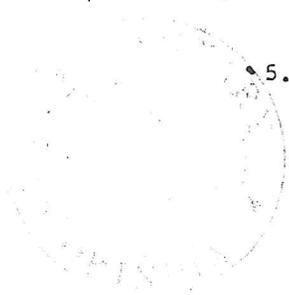
With reference to your letter cited, I am to inform that 2nd No Objection Certificate is hereby granted to your industry subject to the following conditions.

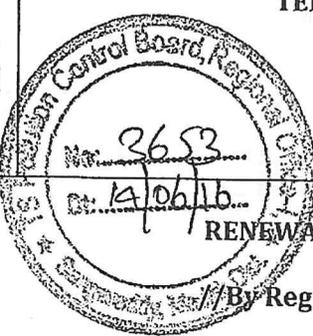
1. The treated effluents shall conform to the standards laid down in I.S. 2490 Part- 1981 (Second revision).
2. In no case the untreated effluent shall find entry outside the factory premises due to over flow or percolation.
3. The industry shall carryout necessary measures to control Air pollution as and when found necessary.
4. Trees shall be planted and maintained in and around the factory premises.
5. Regular consent of the Board may be obtained as required under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 before the unit goes into production.

Yours Faithfully,

Jandy 17/7
MEMBER SECRETARY.

*cvt/2



 తెలంగాణ రాష్ట్ర పరిశ్రమలు తెలంగాణ ప్రభుత్వం Telangana State	 No. 2653 Dt. 14/06/16	TELANGANA STATE POLLUTION CONTROL BOARD Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad - 500018	Ph: 040-23887500 Fax: 040- 23815631 Website: appcb.ap.nic.in
		RENEWAL OF CONSENT & AUTHORISATION ORDER // By Registered Post with Acknowledgement Due //	

Consent Order No : TSPCB/RCP/HO/CFO/2016 -555

Date: 28.05.2016.

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & Amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made there under to:

M/s. Asian Paints Ltd.,
Plot No. 50-55, IDA
Phase-II, Patancheru,
Medak District - 502 319.
E-Mail: megha.pant@asianpaints.com.

(herein after referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

I) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal*
1.	Process, Wash & DM Plant Regeneration - 41.0 KLD + Domestic Effluents - 70.0 KLD	111.0 KLD	> After treatment in ETP a) Partly sent for further treatment in purification systems viz. Reverse Osmosis (RO) plant. The RO permeate shall be reused in the process and cooling tower, fire hydrant system and toilet flushing. The rejects from the RO plant sent to tertiary treatment of ETP. b) The balance treated water sent to on land for Irrigation / gardening, toilet flushing, floor washing, fire hydrant system etc.

*- The industry shall take steps for sending the total treated effluents from ETP to the RO plant in a time bound manner.

II) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow
1.	Attached to 2 x 600 Kg/hr Revomax Boilers (fuel:- HSD/LPG)	--
2.	Attached to 1 x 6 Lakhs K.cal/hr Thermo Pack Boilers (fuel:- HSD/LPG)	--
3.	Attached to 2 x 10 Lakhs K.cal/hr Thermo Pack Boilers (fuel:- HSD/LPG)	--

Analyst
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4.	Attached to 1 x 6 Lakhs K.cal/hr Thermo Pack Boiler & 1 X 20 Lakh Kcal/hr Thermo Pack Boiler (fuel:- HSD/LPG)	--
5.	Attached to 2 x 600 Kg/hr Revomax Boilers (fuel:- HSD/LPG)	--
6.	Attached to Solid Waste Incinerator of 120 Kg/hr capacity	--
7.	Attached to 1 X 600 kg/hr TPH Thermo Pack Boilers (fuel:- LPG)	
8.	Attached to 1 x 1010 KVA D.G. Sets. (fuel:- HSD/LPG)	--
9.	Attached to 1 x 1010 KVA D.G. Sets. (fuel:- HSD/LPG)	--
10.	Attached to 1 x 1010 KVA D.G. Sets. (fuel:- HSD/LPG) (under installation)	--
11.	Attached to 1 x 500 KVA D.G. Sets. (fuel:- HSD/LPG)	--

III) HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 5 4]]

1. Number of Authorization and date of issue - **TSPCB/RCP/HO/CFO/2016**
Date: 28.05.2016.
2. **M/s. Asian Paints Ltd., Medak District.,** is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

Sl. No.	Name of Hazardous Waste	Stream	Quantity of Hazardous Waste	Disposal Option
1	Tank Bottom Sludges	3.1 Schedule-I	2 TPA	Shall be sent to Cement Kilns as alternative fuel for Co-processing/TSDf Dundigal for Incineration/ In house Incineration; Landfill/ Authorized Recyclers/Re-users
2	Process Wastes, residues and sludges (378 TPA) and Chindi waste (72 TPA)	21.1 Schedule-I	450 TPA	Shall be sent to Cement Kilns as alternative fuel for Co-processing/TSDf Dundigal for Incineration, Landfill/ In house Incineration/ Authorized Recyclers/Re-users
3	Used / Spent oil	5.1 Schedule-I	25 TPA	Shall be sent to authorized recyclers/reprocessors/ sent to cement kilns as alternative fuel for Co-processing
4	Discarded Asbestos	15.2 Schedule-I	20 TPA	Shall be sent to TSDf Dundigal for landfill
5	Spent Solvents	20.2 Schedule-I	72 TPA	Shall be sent to Cement Kilns as alternative fuel for Co-processing/TSDf Dundigal for Incineration/ In house Incineration/ Authorized Recyclers/Re-users
6	Distillation Residues	20.3 Schedule-I	216 TPA	Shall be sent to Cement Kilns as alternative fuel for Co-processing/TSDf Dundigal for Incineration/ In house Incineration/ Authorized agencies
7	Wastes/Residues (Resins)	23.1 Schedule-I	96 TPA	Shall be sent to Cement Kilns as alternative fuel for Co-processing/TSDf Dundigal for Incineration/ In house Incineration/ Authorized Recyclers/Re-users
8	Wastes/Residues (Filter Cloth / Filter Aid)	23.1 Schedule-I	90 TPA	Shall be sent to Cement Kilns as alternative fuel for Co-processing/TSDf Dundigal for Incineration/ In house Incineration, Landfill

9	RM / PM Decontamination Materials	33.1 Schedule-I	6 TPA	Shall be sent to Cement Kilns as alternative fuel for Co-processing/TSDF Dundigal for Incineration/ In house Incineration/ Authorized agencies
10	RM Containers	33.1 Schedule-I	340 TPA	Shall be sold to outside parties after detoxification
11	PM Containers	33.1 Schedule-I	80 TPA	Shall be sold to outside parties after detoxification/ Authorized agencies/Recycling
12	Container Liners	33.1 Schedule-I	30 TPA	Shall be sent to Cement Kilns as alternative fuel for Co-processing/TSDF Dundigal for Incineration/ In house Incineration, Landfill / Authorized Recyclers/Re-users
13	Flue gas cleaning residue	35.1 Schedule-I	2 TPA	Shall be sent to Cement Kilns as alternative fuel for Co-processing/TSDF Dundigal for Incineration/ In house Incineration, Landfill
14	Spent ion exchange resin	35.2 Schedule-I	2 TPA	Sold to authorized vendor for recycle and reuse/ TSDF Dundigal for Incineration/ In house Incineration, Landfill
15	Chemical sludge (dry basis)	35.3 Schedule-I	60 TPA	Shall be sent to Cement Kilns as alternative fuel for Co-processing/TSDF Dundigal for Incineration, Landfill / In house Incineration
16	Oil & grease skimming residues	35.4 Schedule-I	2 TPA	Shall be sent to Cement Kilns as alternative fuel for Co-processing/TSDF Dundigal for Incineration/ In house Incineration/ Authorized Recyclers/Re-users
17	Spent Carbon	36.2 Schedule-I	2 TPA	Shall be sent to Cement Kilns as alternative fuel for Co-processing/TSDF Dundigal for Incineration/ In house Incineration, Landfill/Authorized Recyclers/Re-users
18	Incinerator Ash	37.2 Schedule-I	35 TPA	Shall be sent to TSDF Dundigal for landfill
19	Lead Acid Batteries	--	200 Nos/year	Sold to Authorized Recyclers

This consent order is valid for manufacture the following products along with quantities only.

S.No.	Product	Quantity*
1.	Paints	80,000 MT / Annum
2.	Resins	20,000 MT / Annum

* - Under no circumstances, the production capacity in the unit shall not exceed the capacities mentioned above.

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 30th day of June, 2021.

Sd/-
MEMBER SECRETARY

To
M/s. Asian Paints Ltd.,
Plot No. 50-55, IDA
Phase-II, Patancheru,
Medak District - 502 319

Copy to:

1. Copy to the JCEE, Zonal Office, Ramachandrapuram for information and necessary action.
2. Copy to EE, Regional Office, Sangareddy for information
3. Copy to SEE (Cess), TSPCB, Hyderabad for information.

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B. Hema
Senior Environmental Engineer

SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board along with detailed compliance to the conditions stipulated in the CFO and HWA Order.
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
4. The industry may explore the possibility of tapping the solar energy for their energy requirements.
5. All the conditions stipulated in the Schedule - A of the earlier combined CFO & HWA order No. TSPCB/ RCP/11100/HO/CFO/2015-20 dt: 01.04.2015 remains same. The industry should ensure consistence compliance of each condition of Schedule-A.
6. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

Special Conditions

1. The effluent discharged shall not contain constituents in excess of the tolerance limits mentioned below.

Outlet No.	Parameter	Limiting Standards
1.	pH	6.0 - 8.5
	Suspended Solids	100 mg/l
	Biochemical Oxygen Demand (BOD _{3days} at 27°C)	50 mg/l
	Phenolic compounds as C ₆ H ₅ OH	1.0 mg/l
	Oil & Grease	10.0 mg/l
	Bioassay Test:- 90 survival of fish in 96 hours in 100% effluent	
	Lead as Pb	0.1 mg/l
	Hexavalent Chromium as Cr ⁺⁶	0.1 mg/l
	Total Chromium as Cr	2.0 mg/l
	Copper as Cu	2.0 mg/l
	Nickel as Ni	2.0 mg/l
	Zinc as Zn	5.0 mg/l
Total heavy metals	7.0 mg/l	

2. The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S.No.	Purpose	Quantity
1.	Process & Washings	87.0 KLD
2.	Boiler Feed	83.0 KLD
3.	Cooling	80.0 KLD
4.	Domestic	100.0 KLD
Total		350.0 KLD

3. The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention & Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.

4. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameter	Emission Standards
1 to 5	SPM	115 mg/Nm ³
6	Particulates	30 mg/Nm ³
	HCl	50 mg/Nm ³
	SO ₂	200 mg/Nm ³
	CO	100 mg/Nm ³
	Total Organic Carbon	20 mg/Nm ³
	HF	4 mg/Nm ³
	NO _x (NO and NO ₂)	400 mg/Nm ³
	Hydrocarbons	10 PPM
	Total Dioxins and Furans	0.1 ng TEQ/Nm ³
	Metals	
	Cd + Th (and its compounds)	0.05 mg/Nm ³
	Hg (and its compounds)	0.05 mg/Nm ³
	Sb + As + Pb + Co + Cr + Cu + Mn + Ni + V (and its compounds)	0.5 mg/Nm ³

5. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
6. The industry shall comply with ambient air quality standards of PM₁₀(Particulate Matter size less than 10 µm) - 100 µg/ m³; PM_{2.5}(Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards of other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

7. The industry shall manufacture only the consented products.
8. The industry shall not increase the capacity beyond the permitted capacity, without obtaining CFE & CFO of the Board.
9. The industry shall explore the possibility of lifting Solvent Distillation residues to the Cement Plants for Co-incineration instead of sending for incineration to TSDF, Dundigal.
10. The industry shall explore the possibility of reducing the Solvent content in the Distillation Bottom Residues and improve the recovery of Solvents.
11. The industry shall take steps for sending the total treated effluents from ETP to the RO plant in a time bound manner.
12. The industry shall follow all the Rules and Regulations under the Manufacture, Storage & Import of Hazardous Chemicals Rules, 1989, framed under the Environment (Protection) Act, 1986.
13. The industry shall follow all the Rules and Regulations under the Chemical Accidents (Emergency Planning, Preparedness & Response) Rules, 1996, framed under the Environment (Protection) Act, 1986.
14. The industry shall operate VOC monitoring system continuously.
15. The industry shall regularly renew the PLI Policy from time to time.
16. The industry shall carry out mock drills periodically as per the provisions of the Manufacture, Storage & Import of Hazardous Chemicals Rules, 1989.
17. The industry shall comply with the directions issued by the Task Force from time to time.
18. The industry shall develop and maintain green belt all along the boundary of the industry and other vacant places. The industry shall take up extensive plantation under the Haritha Haram program of the State Government.

19. The industry shall notify the performance evaluation test report of the incinerator for public information and shall submit the compliance report to Board.
20. The industry has reported that the treated effluents of 111.0 KLD being used for Onland Irrigation, toilet flushing, floor washing, fire hydrant system, re-use in process and cooling tower. The industry shall install flow meters at appropriate locations to quantify the treated effluents being used for each of the purposes reported and shall furnish compliance to R.O., Sangareddy-I.
21. The industry shall provide piezometric wells around ETP, greenbelt area & other areas wherever the treated effluents are used for onland applications in consultation with RO, Sangareddy-I. They shall regularly monitor the ground water quantity & shall furnish consolidated reports on trend analysis of the monitoring reports to RO, Sangareddy-I for every three months and if any variations are noticed on deterioration of ground water quality, the same shall be brought to the notice of the Board immediately along with plan of action for corrective measures.
22. The industry shall undertake waste minimization measures & shall regularly report substantial progress achieved to R.O, Sangareddy-I for every six months.
23. The industry shall install and regularly operate Air Pollution Control Systems.
24. The industry shall install sub-condensers for all the reactors to control the process emissions during distillation. The industry shall provide dyke walls for storage tanks / areas to contain the spillages.
25. There shall not be any spillages / discharges of chemicals/effluents on ground. The drums containing chemicals & wastes shall be stored on elevated platform provided with leachate/spillages collection pit. In no case the drums shall be stored on naked ground.
26. The industry shall not cause any air pollution/odour nuisance in the surrounding environment.
27. The industry shall not discharge any wastewater outside the factory premises and maintain zero discharge of effluents.
28. The industry shall maintain proper lining to the collection tanks to prevent seepage of effluents.
29. The industry shall maintain records of chemical consumption for pollution control.
30. The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
 - a. Daily production details, RG-I records & Central Excise Returns.
 - b. Quantity of Effluents generated, treated & disposed off for different purposes.
 - c. Log Books for pollution control systems.
 - d. Daily solid waste generated and disposed to TSDF.
31. Under no circumstances, the Hazardous Waste shall be burnt in the boiler.
32. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
33. The applicant shall submit Environment Statement in Form V before 30th September of every year as per Rule No.14 of E (P) Rules, 1986 & amendments.
34. The conditions are without prejudice to the rights and contentions of this Board in any Court of Law.

SCHEDULE - C

[see rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

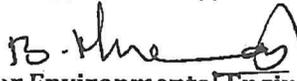
1. The authorized person shall comply with the provisions of the Environment (Protection) Act 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the Hazardous and other wastes except what is permitted through this authorization.

4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc., and their possible impacts and also carryout mock drill in this regard at regular interval of time.
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The Hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported Hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
9. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
10. An application for the renewal of an authorization shall be made as laid down under the Rules.
11. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate change or Central Pollution Control Board from time to time.
12. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
13. The industry shall give top priority for waste minimization and cleaner production practices.
14. The industry shall not store hazardous waste for more than 90 days as per the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and amendments thereof.
15. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
16. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
17. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
18. The industry shall not dispose spent solvents / mixed spent solvents to the traders.
19. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises.
20. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
21. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization.
22. The industry shall maintain proper records for Hazardous Wastes stated in Authorization in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 22(2) of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008 and amendments thereof.
23. The industry shall dispose of e-waste to the authorized recyclers only.
24. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-
MEMBER SECRETARY

To
M/s. Asian Paints Ltd.,
Plot No. 50-55, IDA
Phase-II, Patancheru,
Medak District - 502 319.

// T.C.F.B.O//


Senior Environmental Engineer

